

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 192 of 2019

IN THE MATTER OF:

Enness Capitals Pvt. Ltd. & Ors.

.....Appellant

Vs.

Hyderabad Securities and Enterprises Ltd.

.....Respondents

Present :

For Appellant:

Mr. Virender Ganda, Sr. Advocate with Mr. Anand Singh, Advocates

O R D E R

30.07.2019 - Having heard learned counsel for the parties and being satisfied with the ground, delay of 29 days in filing the appeal is hereby condoned. I.A. No. 2321 of 2019 stands disposed of.

Let notice be issued on the Respondents by speed post. Requisite along with process fee, if not filed, be filed by 31st July, 2019. If the appellant provides the e-mail address of the respondent, let notice be also issued through e-mail.

Post the case for 'admission' on **28th August, 2019** before the Appropriate Bench.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ss/gc